## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:7113
ANSWERED ON:08.05.2015
FUNCTIONING OF CGHS HOSPITALS DISPENSARIES
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## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the hospitals and dispensaries under the Central Government Health Scheme (CGHS) working 24 hours for the CGHS beneficiaries in the country, State/UT-wise including Telangana;
- (b) whether the Government proposes to allow CGHS beneficiaries to visit empanelled private hospitals during the non-performing hours of CGHS dispensaries, if so, the details thereof and if not, the reasons therefor;
- (c) the steps taken/proposed to be taken by the Government to open more CGHS dispensaries working 24 hours in the country;
- (d) whether the Government has taken note of dubious procurement of medicines and their over pricing under CGHS; and
- (e) if so, the details thereof and the action taken/proposed to be taken by the Government to formulate specific norms in this regard and penalising the guilty?

## **Answer**

## THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): The following Wellness Centers /dispensaries under the Central Government Health Scheme in the country are working 24 hours for the CGHS beneficiaries:
- 1. North Avenue, New Delhi.
- 2. South Avenue, New Delhi.
- 3. Telegraph Lane, New Delhi.
- 4. Dr.Zakir Hussain Road, New Delhi.
- 5. Timarpur Hospital cum Wellness Centre, New Delhi.
- 6. Kingsway Camp Hospital cum Wellness Centre, New Delhi.
- (b): CGHS beneficiaries can visit any empanelled hospital for emergency treatment and as per the MOA signed by the empanelled hospitals with CGHS, they are expected to provide cashless treatment under emergency.
- (c): There is no proposal to open more CGHS Wellness Centres to work for 24 hours.
- (d) & (e): There are no reported instances of dubious procurement of medicines under CGHS. However, one case of overcharging by the firm M/s Novo Nordisk in procurement of the injection "Levemir Flexipen" was noticed.

The matter was taken up with M/s Novo Nordisk and it was asked to refund the excess amount as per the fall clause in the rate contract. The excess amount has since been recovered.

A fall clause is already included under the rate contract, where by, if, a company provides medicines to any institution at a lower rate than the rate contracted with CGHS, the company has to charge lower rate from CGHS also.